

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 11 of 2021

IN THE MATTER OF:

Vipul Ltd. & Anr. ...Appellants

Vs.

Solitaire Capital India & Ors. ...Respondents

Present:

For Appellant: Mr. Sajan Bovayya, Sr. Advocate, Mr. Sarojanand Jha, Mr. Suraj Malik, Advocates

**Respondent: Mr. P. Nagesh, Sr. Advocate, Mr. C.S. Chauhan, Advocate for R1, R2
Ms. Renu Gupta, Advocate for R7,8
Mr. KB Thakur, Advocate for R3,4,6,10,11,12
Mr. Rahul Malhotra, Mr. Shubham Paliwal, Ms. Himanshi Madan, Advocates for R-9**

With

Company Appeal (AT) No. 20 of 2021

IN THE MATTER OF:

Karamchand Realtech Pvt. Ltd. ...Appellant

Vs.

Solitaire Capital India & Ors. ...Respondents

Present:

For Appellant: Ms. Renu Gupta, Advocate
**For Respondent: Mr. P. Nagesh, Sr. Advocate, Mr. C.S. Chauhan, Advocate for R1, R2
Mr. Sarojanand Jha, Mr. Suraj Malik, Advocates for R3,4,5,6,10,12
Mr. Rahul Malhotra, Mr. Shubham Paliwal, Ms. Himanshi Madan, Advocates for R-9**

...contd./

ORDER**(Through Virtual Mode)****23.03.2021: Company Appeal (AT) No. 11 of 2021**

Learned Counsel for contesting Respondents have already file their reply affidavit. The other Respondents who are supporting the Appellant's plea are not intend to file any reply affidavit.

Learned Counsel for Respondent No. 9 seeks and is granted two weeks' time to file reply affidavit.

IA No. 181 of 2021 be considered on the next date.

Company Appeal (AT) No. 20 of 2021

Respondents are directed to file their reply affidavit within two weeks positively.

I.A. No. 236 of 2021 is pending. Respondents may file reply of the same within two weeks positively.

The applications in both the appeals will be considered on the next date.

Let the matter be fixed for '**admission**' (after notice) on **19th April, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ss/RR